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NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD

IA 311/2017 in TP No. 132/397-398/NCLT/AHM/2016 (New)
C.P. No. 61/397-398/CLB/MB/2016 (Old)


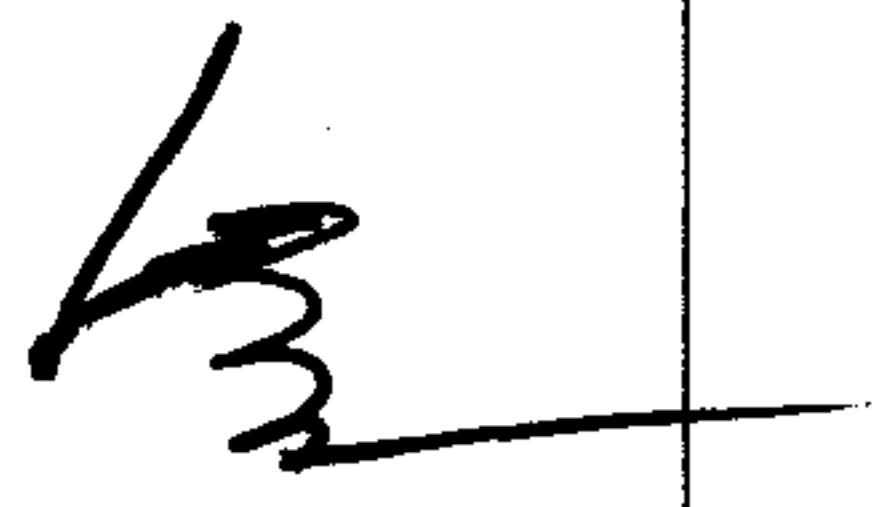

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.11.2017

Name of the Company: Sandip Babulal Mehta
V/s.
Vadodara Stock Exchange Ltd. & Anr.


Section of the Companies Act: Section 397-398 of the Companies Act, 1956

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	S.S. ISRANI i/g S.D. ISRANI LAW CHAMBERS	ADV FOR PETNR		
2.	Rakesh Sharma	Adv for Res Petr		
3.	KIRAN SHAN C.A	Applicant		

ORDER

Learned FCA Mr. Kiran Shah present for Applicant. Learned Advocate Mr. SS Israni present for Original petitioner. Learned Advocate Mr. Rakesh Sharma present for Original Respondent no. 1.

For hearing, list the matter on 20.11.2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 15th day of November, 2017.